

## NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

If the transfer order is stayed as an ad interim measure, then the reliever of the applicant will be inconveniently placed and such an order cannot be passed without hearing him. Applicant has also not made him party in this case. In consideration of the above, as an ad interim measure it is ordered that till 7.11.2000 transfer order, in so far as applicant is concerned shall not be given effect to. The above order is subject to the condition that if in the meantime the reliever of the petitioner one Jogendra Mohapatra turns up for joining in place of the applicant, then the applicant will be obliged to hand over the charge to his successor.

Hand over copies of orders to both sides.

S. J. M.  
VICE-CHAIRMAN  
30/10/2000

2. 06. 11. 2000.

LD. counsel for the applicant has filed a memo Praying that he may be permitted to withdraw the OA. We have heard Mr. D.P. Chhatbari Lt. Counsel for the applicant and Mr. A.K. Bose, LD, for the Respondents. In view of the memo filed, the OA is disposed of as withdrawn.

S. J. M.  
Vice-Chairman

Member (5)

Copies of order  
Dt. 30.10.00 issued  
to counsel for both sides.

✓  
S.O.  
30/10/00

Memo filed for  
withdrawal of OA.

B. Banerji

Copies of order  
Dt 6/11/00 issued to  
counsel for both sides.

✓  
S.O.  
7/11/00